

[Translation]

Compensation to Bhopal Gas Tragedy Victims

6041. SHRI SUSHIL CHANDRA VARMA : Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state :

(a) the amount on an average sanctioned for each category under the compensation cases settled under various categories of Gas Tragedy; and

(b) the number of cases of death filed so far and the number of cases among them settled so far and the amount of compensation sanctioned on an average in the case of death?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (DR. A.K. PATEL) :

(a) and (b) Out of about 6.13 lakh claims filed between 1985-89, the number of death claims was 15,310 and injury claims about 5.97 lakhs. As on 30.6.98, the number of death claims decided was 15,226 and injury claims decided numbered 5,96,556. The total compensation awarded was about Rs. 960 crores out of which about Rs. 948 crores was disbursed.

In response to notification issued in December, 1996, about 4 lakh claims were received. These cases have also been taken up for adjudication. As of 30th June, 1998, of the 6,821 death claims and 4.01 lakh injury claims, 15 death claims and 993 injury claims have been adjudicated. In 11 death claims, awards have been passed for payment of compensation of Rs. 3 lakhs and 648 injury claim cases, awards have been passed for Rs. 1.62 crores.

[English]

Officers' Visits Abroad

6042. MAJOR GENERAL BHUVAN CHANDRA KHANDURI, AVSM : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) whether the Government are aware that some officers and subordinates in ONGC visited abroad on flimsy grounds;

(b) if so, the details thereof and the countries visited by them during the last three years; and

(c) the expenditure incurred thereon alongwith the benefits accrued by those visits?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI SANTOSH KUMAR GANGWAR) : (a) to (c) No official of ONGC Ltd. has been sent abroad on flimsy grounds during the last three years.

[Translation]

Posting of Inspectors In Crime Branch

6043. SHRI RAMESHWAR PATIDAR : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether some of the inspectors posted in the Crime Branch of Delhi Police are these against whom the courts have passed strictures;

(b) if so, the details and the reasons therefor; and

(c) the reasons for posting of such police inspectors in crime branch?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI) : (a) No, Sir.

(b) and (c) Do not arise.

[English]

Dental Council of India

6044. SHRI B.M. MENSINKAI : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether the Government have constituted a Probe Committee to look into the affairs of Dental Council of India;

(b) if so, the composition and terms of reference of the Probe Committee;

(c) whether the Committee has since submitted its report;

(d) if so, the details of recommendations thereof; and

(e) if not, the time by which the report is likely to be received from the Dental Committee?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI DALIT EZHILMALAI) : (a) to (e) A statement is enclosed.

Statement

The Central Government has under Section 54 of the Dentists Act, 1948, constituted a Commission of Enquiry to look into the following cases of Violations of the provisions of the Act by Dental Council of India :-

- (i) Violation of Section 10A (a) & (b), 2(a) & 3(a) & (b) of the Dentists (Amendment) Act, 1993.

In its Annual Report of 1993-94, the Council has listed the names of a number

of Dental Colleges, proposals from which were being directly considered by it, without any reference being made to them in this regard by the Central Government, as required under Section 10-A (i) (a) & (b) of the Act. Six colleges were accordingly permitted to start BDS courses without approval of the Central Government.

- (ii) Submission of inaccurate Recommendations in Violation of Section 10(a) (7) of the Act.

The Recommendations made by the Dental Council of India to the Central Government were found to be grossly wanting in a number of cases, and even in one case deficiencies came to light after the Letter of Intent (LOI) had been issued to the applicants as a result of which the LOI had to be withdrawn. So far about 16 such cases have come to notice. In all these cases, the Central Government had to collect information from the applicants, which has the Statutory Duty of the Dental Council of India.

- (iii) Violation of Section 10-A (i) (a) & (b) of the Dentists Act.

Cases have come to notice, where the Dental Council of India have issued approvals to enhance the intake capacity in Dental Colleges, in cases where they were specifically advised by the Central Government, that they were not empowered under the Act to do so resulting in failure to maintain the standard of Dental Education in the Country.

- (iv) Violation of Section 3 of the Dentists Act.

The Dental Council of India allowed persons to function as Members, without verifying the details of their elections/nomination which were, later on, found to be against the provisions of the Act/Regulations.

- (v) Lack of financial propriety in use of grants-in-aid to the Council.

Instances of injudicious use of the funds given to the Council, even to fund visits abroad, without informing Government has come to notice.

Besides, the Commission of Enquiry may look into such other matter of irregularity as may be brought to its notice, and proceed to enquire in a Summary manner, and recommend such remedies as the Commission may consider proper and necessary.

The Commission of Enquiry consists of :-

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| (i) Mr. Justice Anil Dev Singh, Delhi High Court | - Chairman |
| (ii) Dr. Pradeep Jayana, Member, Dental Council of India | - Member |
| (iii) Director (Medical Education) Ministry of Health & Family Welfare (Department of Health) | - Member-Secretary |
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The Commission was required to submit its report by 2.5.1998. Since the Commission has not completed its work, steps have been initiated to grant extension to it for submission of the Report at an early date.

Unification Price of Levy Sugar to Uttar Pradesh

6045. SHRIMATI KAMAL RANI : Will the Minister of FOOD AND CONSUMER AFFAIRS be pleased to state :

(a) whether the Union Government have received some proposals from the Government of Uttar Pradesh regarding re-scheme of supply of unification price of levy sugar during the last three years, till date;

(b) if so, the details thereof and the reaction of the Government thereto;

(c) the details of progress made so far; and

(d) the time by which the aforesaid proposal of the State is likely to be sanctioned?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD AND CONSUMER AFFAIRS (SHRI SATYA PAL SINGH YADAV) : (a) and (b) No proposal has been received from Government of Uttar Pradesh regarding "re-scheme of supply of unification price of levy sugar" till date.

(c) and (d) Do not arise.

[Translation]

Slow-going Process on Emigration Counters

6046. SHRI AJIT JOGI : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the Emigrants Chief Protector office has drawn attention of the Home Ministry on the slow-going process on emigration counters at International airports;